

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.210/2016
RT CA (CAA)NO.124/Chd/Hry/2017**

In the matter of:

Sections 391 - 394 of the Companies Act, 1956

AND

In the matter of:

A Scheme of Amalgamation between:

Xceedance infotech Pvt. Ltd. ...Transferor Company/Petitioner Company-I

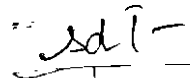
AND

Xceedance Consulting India Pvt. Ltd. ...Transferee Company/Petitioner Company-II

Present: Mr. Atul V. Sood, Advocate with Mr. Vikas Garg, Advocate
for applicant-companies.
Mr. D.K. Singh, Official Liquidator, Chandigarh.

This case cannot be taken up today due to rush of other time bound matters. Adjourned for arguments to 30.05.2017.

Learned counsel for the petitioner-companies has also filed one extra copy of the Paper Book.



(Justice R.P. Nagrath)
Member(Judicial)

May 17, 2017
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